

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**E/MA-77852/2018
And
Appeal No. E/71454/2013**

(Arising out of Order-in-Appeal No. 30/SH/CE(A)/GHY/13 dated 19.09.2013 passed by the Commissioner of Customs & Central Excise, (Appeals), Guwahati.)

CCE & ST-Shillong
Vs.

Applicant (s)/Appellant (s)

M/s. Numaligarh refinery Ltd.

Respondent (s)

Appearance

Shri S. S. Chattopadhyay, Suptd. (A. R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 01.03.2019

ORDER NO. MO/75124/2019 & FO/75224/2019

PER CORAM

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc/163/2010-JC/Pt.I dt. 04/04/2018 and F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri S. S. Chattopadhyay, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, we find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been

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notified vide instruction being F. No. 390/Misc/163/2010-JC/Pt.I dt. 03/04/2018 and F. No. 390/Misc./116/2017-JC dated 11/07/2018.

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-
(V. Padmanabhan)
Member (Technical)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Pooja.